

The Deputy Minister of Law (Shri Hajarnavis): May I say a word of explanation? We have taken the view that the members of the *zilla parishads* of U.P. are members of the district council within the meaning of article 171 of the Constitution and they are entitled to vote.

Shri Tyagi: How can that be?

Mr. Deputy-Speaker: The hon. Member would appreciate that it is not a question before us just now. I cannot answer hypothetical questions. When we take that up, the hon. Member might raise that point at that moment. Now that business is not before us.

Shri Braj Raj Singh (Firozabad): I have to seek your guidance, Sir, with respect to this Bill.

Mr. Deputy-Speaker: Which Bill?

Shri Braj Raj Singh: The Representation of the People (Amendment) Bill.

Mr. Deputy-Speaker: I am not here to give guidance on matters which are not before the House, unless the point comes before me.

Shri Braj Raj Singh: That is a question of my fundamental right.

Mr. Deputy-Speaker: No, no. No question of fundamental right. Order, order. The hon. Member would realise that it is not a matter that is before the House just now, and I cannot take up any issues that might be taken up subsequently, as to what the result might be, what the repercussions would be.....

Shri Braj Raj Singh: Sir, I am not talking of.....

Mr. Deputy-Speaker: I am not going to give guidance on matters....

Shri Braj Raj Singh: Sir, kindly hear me for half a minute. I had requested the Research Branch of

your Library to give me some information about this Bill. They contacted the Election Commission. I am told the Election Commission issued certain directives to the U.P. Government, and the U.P. Government had asked the Election Commission about their advice. They say "those directives are confidential, we cannot give you". I am seeking your guidance as to whether you could direct the Law Minister to supply that information to us.

Mr. Deputy-Speaker: I am afraid I cannot direct the Law Minister to do anything in this matter. If the hon. Member has to tell me anything, he might see me, and if I can help him I will do so.

Shri Tyagi: When will this be taken up?

Mr. Deputy-Speaker: On Monday.

So we will now proceed to the non-official business. Sardar A. S. Saigal.

14.35 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-THIRD REPORT

Sardar A. S. Saigal (Janjgir): I beg to move:

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1960".

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th April, 1960."

The motion was adopted
